

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

.... Applicant/petitioner

v.

Ninex Developers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 25.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Kushal Bansal, and Srishti Gupta, Advs. for Applicant in IA No. 4198/2020

Mr. Sinha Shrey Nikhilesh, & Mr. Nayan Dubey for applicants in I.A. Nos 2360/2020 & 3002/2020

For the Respondent

Mr. Prateek Kumar, Ms. Raveena Rai, Mr. Niranjn Rao Advocates for R-44 to 46 In IA 363 of 2020
Mr. Karan Aggarwal, Adv. for Shagun Buildwell

Mr. Arvind Garg, Adv and Heerika Shukla, CS for the applicants/RP in IA Nos 3815, 3816, 3932, 3791 and 3795.


Mr Rakesh Kumar, Ms Preeti Kashyap, Advs. for RP

Mr. Manish Paliwal, Mr. Vikas Kumar, Mr. Mayank Grover, Advocates

ORDER

List on 05.01.2021.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)